

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01242/2015**

**Dated Monday the 11<sup>th</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE MS. BIDISHA BANERJEE, Member(J)  
&  
HON'BLE MS. B. BHAMATHI, Member (A)**

K.Kalaiselvam,  
S/o. V.Kasi (late),  
AGE E/M Mount,  
GE STM,  
residing at No. 10/2,  
MES Quarters, Mathiyas Nagar,  
St. Thomas Mount, Chennai 600016. ....Applicant

By Advocate M/s. G.B.Saravana Bhavan

Vs

1.Union of India rep by,  
Commander Works Engineer,  
Pallavan Salai,  
Chennai 600002.  
2.Garrison Engineer,  
St. Thomas Mount,  
Old MH Complex,  
Rudra Road,  
Chennai 600016. ....Respondents

By Advocate Mr. S. Padmanabhan

**ORAL ORDER**

**(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))**

On perusal, it was seen that the matter was directed to be listed before Registrar on 23.02.2018 vide order dt. 06.12.2017. However, counsel for applicant was absent on 23.02.2018 and 15.03.2018. The OA came up before Bench on 23.03.2018 without completion of pleadings and the matter was directed to be listed today under the caption "For Dismissal". When the matter was taken up for hearing none appeared on behalf of the applicant despite repeated opportunities notwithstanding that the matter was listed under the dismissal caption. Thus, it is evident that the applicant is not interested in prosecuting his case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, OA is dismissed in default.

**(B.Bhamathi)**  
**Member (A)**

SKSI

**(Bidisha Banerjee)**  
**Member(J)**

**11.06.2018**